

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3977
ANSWERED ON:05.09.2012
REGULARISATION OF SERVICES OF EMPLOYEES
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Ministry of Law and Justice has held an opinion furnished to DoP&T that the Board of Directors, Kendriya Bhandar was not empowered to regularise services of employees on contract basis and their action to regularize services of employees on contract basis was ultra-vires and void;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) to (c): Ministry of Law has advised that there is no specific provision in the extant rules empowering the Board to regularize the services of an AGM who was working on contract basis. The action of the Board was ultra vires and void. Consequent on the advice of Ministry of Law, this Department has advised the Kendriya Bhandar to take appropriate action in the manner.